

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.164/09

Monday this the 10th day of August 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

C.V.Sukumaran,
Pensioner (Retired Junior Engineer),
Vattappallil House, Inchakkadu, Mylom P.O.,
Kottarakara – 691 560, District Quilon.

...Applicant

(By Advocate Mr.T.N.Sukumaran)

V e r s u s

1. Union of India represented by the Secretary,
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi – 110 011.
2. Director General of Health Services,
Central Government Health Scheme,
Nirman Bhavan, New Delhi – 110 011.
3. Joint Director,
Central Government Health Scheme,
3/45, Kesavadasapuram, Thiruvananthapuram. ...Respondents

(By Advocate Mr.A.D.Raveendraprasad,ACGSC)

This application having been heard on 10th August 2009 the Tribunal
on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant was an employee of the Department of Information and Publicity under the Union Territory of Lakshadweep. He retired from service on 9.6.1990. He had undergone an operation of Knee-joint replacement at Manipal Hospital, Bangalore with prior permission of the respondents. He has incurred an expenditure of Rs.1,09,013.12 for which he had submitted the bill. As reimbursement, he received Rs.57,390/- in



.2.

2002. Thereafter, he has filed O.A.822/06 for payment of the balance amount and the same was allowed. It was followed by C.P.(C) 86/07. Subsequently, the respondents have paid him Rs.46,621/- more. Thus the applicant received Rs.1,04,011/- as against the bill amounting to Rs.1,09,013.12. The balance amount of Rs.5002/- was yet to be paid to him.

2. Today when the matter was taken up for hearing, counsel for the applicant has submitted that the applicant has informed him that the amount of Rs.5002/- was paid to him by the respondent department and accordingly the entire amount in the bill has since been paid to him.

3. In view of the aforesaid position, this O.A is closed. There shall be no order as to costs.

(Dated this the 10th day of August 2009)


GEORGE PARACKEN
JUDICIAL MEMBER

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